

4

**F. No. 15-21/CESTAT/CPIO/ND/2020**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 15-21/2020**

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt Heena , (No. NIL dated 08.06.2020 **received** in this office on 25.06.2020, under RTI Act 2005, the information received from **Asstt. Registrar, Customs and Service Tax Branch** containing 01 page are enclosed herewith for your reference please.

Therefore, you are requested to acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Dated: 29.07.2020

To,

Ms. Heena  
F9,10, Silver Palace Opposite Yeshwant Stadium,  
Dhantoli, Nagpur.



ISSUED ON  
29/7/20  
HIGH COURT OF APPEALS IN CUSTOMS AND SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI-110002

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.15-21/2020

Dated : 24/07/2020

Subject :- R.T.I. application No..Nil dated 08.06.2020 filed by Ms. Heena.  
(CPIO ID NO. 15-21/2020 dated 26.06.2020) .

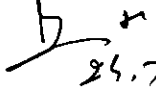
The information sought by the applicant :-Copy of appeal No ST/1107/2010, ST/53765/2014 and ST/53620/2015 (Final Order No.ST/A/53563-53565/2019-CUS-DB) filed by the assessee together with the impugned order and other papers file with the appeal.

In this reference it is hereby informed that as per CESTAT Procedure Rules 1982 (Rule 38). Copies of documents of a case/order/cause list may be supplied on payment of the Prescribed Fee to the appellant/Respondent or their representative.

CPIO is requested to transmit the same to the applicant urgently.

Encl: Nil pages.

✓ To,  
CPIO,CESTAT,  
Delhi

  
24.7.20  
Asstt. Registrar  
Customs Branch

2

**F. No. 15-21/CESTAT/CPIO-ND/2020**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 15-21/2020**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Sh./Smt. Heena , (No. NIL dated 08.06.2020 **received** in this office on 25.06.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-21/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 15.07.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Dated:26.06.2020

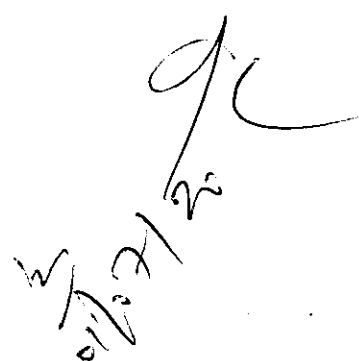
For Compliance to:

**1. Asstt. Registrar (Customs and Service Tax Branch)**

Copy to: (For Information)

1. Ms. Heena  
F9,10, Silver Palace Opposite Yeshwant Stadium,  
Dhantoli, Nagpur.

**ISSUED ON**  
26/06/20  
SIGN. (DESPATCH SECTION)  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI-110066

  
26/06/20

I.O. 15-21/2020

Prig  
25/6/20

**The Right to Information Act, 2005**  
**Form A [See rule 3 (1)]**

To,  
The Public Information Officer,  
CESTAT,  
West Block No. 2  
R. K. Puram,  
New Delhi - 110066

1. Full name of the applicant: Heena
2. Address: F9,10, Silver Palace, Opposite Yeshwant Stadium, Dhantoli, Nagpur

Phone: 9890277789 Email: [samiragrawal2000@gmail.com](mailto:samiragrawal2000@gmail.com)

3. Particulars of information required:-

(i) Subject matter of information: **Information on order in M/S PUNJAB TRANSPORT COMPANY VERSUS COMMISSIONER OF CENTRAL EXCISE**

(ii) The period to which the information relates: 2015 onwards

(iii) Description of the information required:

Pls provide us the following:

In respect of the following order of Cestat, New Delhi

2019 (4) TMI 812 - CESTAT NEW DELHI

M/S PUNJAB TRANSPORT COMPANY VERSUS COMMISSIONER OF CENTRAL EXCISE

No.- Service Tax Appeal No. 1107 of 2010, 53765 of 2014, 53620 of 2015

Order No.- ST/A/53563-53565/2019-CU DB

Dated.- October 22, 2018

Kindly provide us with:

1. Copy of appeal filed by the assessee together with the impugned order and other papers filed with the appeal

(iv) Whether information is required by post or in person: **Post**

(v) In case by post (Ordinary, Registered or Speed): **Speed Post**

4. Whether the applicant is below poverty line: **NO**

Application fee of Rs.10/- is paid per court fee stamp affixed on the top of this application.

Place: Nagpur

Date: 08/06/20

  
Signature of the Applicant